

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-21/2008(Pt.)/5191/A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench,
Naharlagun.

Dated Guwahati, ¹⁶24 June, 2024.

Sub:- **Casual leave and Restricted holiday.**

Ref:- No. HC(IB)-VIG/01/2023/407-10 Dated the 11th June, 2024.

Sir,

With reference to the above, I am directed to inform you that Shri Hirendra Kashyap, District & Sessions Judge, West Kameng District Bomdila, Arunachal Pradesh has been granted **restricted holiday on 17.06.2024 and casual leave on 18.06.2024, along with station leave permission, from the evening of 15.06.2024 to 18.06.2024.** The next senior most Judicial Officer available at the station shall remain in charge of his Court and Office in his absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-21/2008(Pt.)/5192-5193/A, dated , 24-06-24

Copy to:

1. Shri Hirendra Kashyap, District & Sessions Judge, West Kameng District Bomdila, Arunachal Pradesh.

✓ 2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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